2.7. The Target enters into various related party transactions with the PAC and its subsidiaries, as detailed

2.2. The PAC is a wholly owned subsidiary of Dow Holdings LLC, which in turn is a wholly owned subsidiary
details of PAC-Dow Corning Corporation (DCC)

2.1. DCC is a private company limited by shares, registered under the laws of the State of Michigan, U.S.A with

Further, the Target Company has not yet published the detailed schedules for audited financials for the

THE ACQUIRER. SAVE AND EXCEPT FOR THE PAC, NO OTHER PERSON IS ACTING IN CONCERT WITH THE

AT PARAGRAPH 5.2 OF PART I) OF THE TARGET BY MULTIBASE S.A. (THE "ACQUIRER") ALONG WITH DOW

ONE HUNDRED FIFTY-FIVE THOUSAND AND SIX ONLY) FULLY PAID UP EQUITY SHARES OF FACE VALUE

3. Details of the Target – Multibase India Limited

4.4 The corporate identification number of the Target Company is L01122DD1991PLC002959.

5. Details of the Open Offer

5.14 Consequent to acquisition of Equity Shares pursuant to this Offer, the public shareholding in the Target

5.11 This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.

5.10 The Target Company shall file a special resolution with the Company Law Board to obtain the necessary

5.8. The PAC has not acquired any Equity Shares after the date of the PA (that is, August 19, 2016) and up to

3. The Offer Price of INR 245.65 (Rupees Two Hundred Forty Five and Paise Sixty Five only) which comprises

1. The Equity Shares of the Target Company are listed on BSE (Scrip ID: MULTIBASE; Scrip Code: 526169;?

1.9 the financial information contained herein has been audited by PricewaterhouseCoopers, the statutory

Notes:

1. Since the financial statements of the Acquirer are prepared in Euro (EUR), the functional currency of the

2. The minimum subscription amount for the Public Offering shall be EUR 500 (Five hundred Euros only). The

2.2. The financial information for the years ended March 31, 2013, March 31, 2014 and March 31, 2015 and

3. The unaudited condensed financial statements prepared in accordance with accounting principles

3. The unaudited condensed financial statements prepared in accordance with accounting principles generally

3. The unaudited condensed financial statements prepared in accordance with accounting principles generally

2.13 The Acquirer is a leading polymer company, which processing system products, selling

1.1.1 the financial information for the years ended March 31, 2013, December 31, 2013, and December 31, 2014

1.1.1 the financial information for the years ended March 31, 2013, December 31, 2013, and December 31, 2014

2.3.5 The Pacific Ocean Limited ("Pac"), the wholly owned subsidiary of the Acquirer, entered into a

2.3.4.1 The PAC enters into various related party transactions with the Target.

2.3.2 The financial information for the financial years ended December 31, 2013, December 31, 2014 and

2.3.1 The financial information for the financial years ended December 31, 2013, December 31, 2014 and

2.3.1.1 The Target Company has not published the detailed schedules for unaudited financials for the

1.8. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.7. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.6. The financial information referred to herein is the unaudited condensed financial statements prepared in

1.5. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.4. The dressing of share capital has been done from September 12, 1996.

1.3. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.2. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.1. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.1 the financial information for the years ended March 31, 2013, December 31, 2013, and December 31, 2014

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.

1.0. The Target Company is a company registered under the laws of the State of Michigan, U.S.A.
7. If any of the statutory approvals set out above are not met for reasons outside the reasonable control of the Acquirer and PAC, the Acquirer and PAC shall complete all procedures consistent with the terms and conditions of this Offer, having regard to the obligations of the Acquirer and PAC under the Offer Document.

5. Subject to the receipt of statutory and other approvals, the Acquirer and PAC shall complete all procedures consistent with the terms and conditions of this Offer, having regard to the obligations of the Acquirer and PAC under the Offer Document.

2. NRI and OCB holders of the Equity Shares, if any, must obtain all requisite approvals required to tender the Equity Shares in respect of whom no statutory approvals are required in order to complete this Offer.

9. The Acquirer and the PAC have, by certificates dated August 19, 2016, given undertakings (the "Undertaking") to the Registrar to the Open Offer to meet their obligations under the Open Offer.

7. The source of funds to meet the Acquirer’s and PAC’s obligations under this Offer is foreign funds.

4. BSE shall be the Designated Stock Exchange for the purpose of tendering Equity Shares in this Offer.

3. This Offer will be implemented through a Stock Exchange Mechanism made available by the Stock Exchange.

5. The contact details of the Buying Broker are set out below:

6. The process for tendering Equity Shares by the Public Shareholders holding physical Equity Shares will be carried out simultaneously in the Bank at the Same Time as the process for tendering Equity Shares by the Public Shareholders holding dematerialised Equity Shares.

6. The detailed procedure for tendering the Equity Shares in this Open Offer will be available in the Letter of Offer.

7. All Public Shareholders who desire to tender their Equity Shares under this Offer would have to intimate the statutory approvals set out above to the Acquirer and PAC, and such announcement will also be sent to SEBI, the BSE and the registered office of the Target Company.

5. All Public Shareholders of the Target Company, whether holding Equity Shares in dematerialised form or physical form, registered or unregistered, are eligible to participate in this Offer at any time on or prior to the Offer Closing Date.

2. Publication of this DPS Thursday, August 25, 2016

3. Filing of the draft letter of offer with SEBI Thursday, September 1, 2016

4. Last date for public announcement for competing offer(s) Monday, September 19, 2016

5. Last date for receipt of SEBI observations on the draft letter of offer (in the event SEBI has not sought clarifications or made any observations) Monday, September 12, 2016

6. Identified Date Wednesday, September 28, 2016

7. Last date by which the letter of offer ("Offer Letter") as provided under the SEBI (SAST) Regulations, will be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date Thursday, October 6, 2016

8. Date of commencement of the tendering period Thursday, October 27, 2016

9. Date of receipt in the designated bank accounts of the requisite amounts for the purpose of paying for the Equity Shares Thursday, November 10, 2016

10. Date of publication of Offer opening public announcement in Sudeep’s News Network Thursday, November 17, 2016

Other activities that may be relevant to the shareholders of the Target Company are eligible to participate in this Offer at any time on or prior to the Offer Closing Date.

6. All Public Shareholders of the Target Company, whether holding Equity Shares in dematerialised form or physical form, registered or unregistered, are eligible to participate in this Offer at any time on or prior to the Offer Closing Date.

5. All Public Shareholders of the Target Company, whether holding Equity Shares in dematerialised form or physical form, registered or unregistered, are eligible to participate in this Offer at any time on or prior to the Offer Closing Date.